

**Finance by consortium to I.A. for purchase of airbus**

3041. SHRI KAMAL NATH: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether a consortium of British, French and German Banks will finance Indian Airlines to purchase two airbus aircraft scheduled for delivery in May, 1982; and

(b) to what extent services of Indian Airlines will improve with the addition of these aircrafts?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) Yes, Sir.

(b) With the induction of 2 Airbus A300B4 aircraft in the fleet of Indian Airlines by May, 1982; it has been planned to introduce a daily airbus service between Calcutta and Gauhati during its summer schedule effective 1st June, 1982. In addition it has been planned to increase the capacity with airbus aircraft on Bombay-Madras and Bombay-Calcutta sectors to 14 and 10 flights per week respectively during summer schedule from the present 7 flights per week on each of these sectors.

**Representations by JCB Staff regarding amendment in recruitment Rules**

3042. SHRI KESHORAO PRADHI: Will the Minister of DEFENCE be pleased to state:

(a) what decision has been taken by the authorities on the representations received by him in August, 1981 from the JCB Staff regarding amendment in Recruitment Rules;

(b) whether Government have conveyed any decision to the staff;

(c) whether Government had ever tried to discuss with/listen to the staff representatives on this matter; and

(d) if not, whether Government propose to call the staff side to settle this long outstanding issue?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) The demands made in the representations were examined, but could not be acceded to.

(b) Yes, Sir.

(c) Yes, Sir.

(d) Does not arise.

**Advancing credits to schemes under I.R.D. Project**

3043. SHRI CHITTA BASU: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the fact that the nationalised banks are not showing interest in advancing credits to the schemes under Integrated Rural Development Project; and

(b) if so, what steps have so far been taken to ensure the bank's co-operation in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) It is not correct to state that the nationalised banks are not showing interest in advancing credit for implementation of this Integrated Rural Development Programme (IRDP). In 1980-81, the term credit disbursed by the commercial banks for the IRDP was Rs. 124 crores as compared to Rs. 85 crores in 1979-80.

(b) The Government and the Reserve Bank of India monitor the performance of banks regarding their advances to the agricultural sector and for various rural development programmes. A High Level Committee has been set up by the Government under the chairmanship of Member-Secretary, Planning Commission to review the extent of support for the IRDP and other rural development programmes from various credit institutions and to suggest corrective measures that may be called for from

all concerned. The position regarding implementation of the IRDP by banks along with various operational problems have also been discussed in various high level meetings called for this purpose. The Reserve Bank of India have issued detailed instructions to the bank vide their circular dated 10th December, 1981. These instructions relate, *inter alia*, to co-ordination with state level agencies on the identification of beneficiaries, a vocations and schemes etc.; intently and expeditious disposal of applications for loans; supervision over disbursement; utilisation of credit and strengthening of reporting system to monitor closely the implementation of the programmes.

#### ISMA proposal for boosting sugar Export

3044. SHRIMATI PRAMILA DANDAVATE: Will the Minister of COMMERCE be pleased to state:

(a) whether Government have accepted the proposal of the Indian Sugar Mills' Association (ISMA) to maximise the export of sugar; and

(b) if so, details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) There is no specific proposal from ISMA to maximise the export of sugar.

(b) Does not arise.

#### Exports of Fish

3045. SHRI AMAR ROYPRADHAN: Will the Minister of COMMERCE be pleased to state:

(a) the names of the firms/companies/agencies which are exporting fish for the last three years—State-wise and year-wise;

(b) the names of the large houses which are engaged in this trade and since when; and

(c) the foreign exchange earned by Government on this account?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) and (b). Information is being collected and will be laid on the Table of the House.

(c) The foreign exchange earned from export of marine products for the last three years was as follows:

Year	Rs. (Crores)
1978-79 . . . . .	234.62
1979-80 . . . . .	248.82
1980-81 . . . . .	234.84

#### Non-checking of energy sent out by M.E.S.

3046. DR. A. U. AZMI: Will the Minister of DEFENCE be pleased to state the reasons for MES not keeping a check on the energy sent out by it and the money realised therefor and detect cases of theft, faulty meters, pilferages and to bring down the losses so suffered?

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO): A strict watch is kept by M.E.S. on the electric energy sent out by it and this energy is billed for the paying consumers. Realisation of bills are also regularly monitored and notices are issued to defaulting customers.

In order to rule out thefts, pilferage of electric energy, regular checks are carried out on the distribution system and the meters. In spite of this, in case there is any instance of theft/pilferage, action is taken as per the laid down rules. Whenever the meters are found to be faulty, they are replaced.